

भारतीय रिजर्व बैंक ने बैंकों से उन अधिकारियों के खिलाफ कड़ी कार्रवाई करने के लिए कहा है, जहाँ नकी लापरवाही, अक्षमता अथवा गैर-जिम्मेदार उदाहरकताओं के साथ उनकी संदिग्ध साठगांठ होने के कारण अग्रिम अग्ररुद्ध हो जाते हैं। जहाँ कहीं बैंक कर्मचारियों की ओर से चूक का पता चलना है, ऐसे अधिकारियों के खिलाफ उचित अनुशासनिक कार्रवाई आरंभ की जाती है। आपराधिक अंतर्ग्रस्तता की शंका होने पर बैंक आपराधिक जांच के लिए मामलों को केन्द्रीय जांच ब्यूरो अथवा स्थानीय पुलिस को भी सौंपते हैं।

12.00 NOON

PAPERS LAID ON THE TABLE

Report of the Comptroller and Auditor General of India relating to Paswan Hans Limited.

SHRI SUBRAMANIAN SWAMY (Uttar Pradesh): Sir, I gave you notice of a breach of privilege on the arrest of the Shankaracharya. That should get precedence. . . . (Interruptions) . . .

MR. CHAIRMAN: Papers to be laid on the Table. ... (Interruptions) The Deputy Chairman in the Chair.

SHRI SUBRAMANIAN SWAMY: Madam, I gave notice of a breach of privilege. Did you get my notice? The notice of breach of privilege gets precedence.

THE DEPUTY CHAIRMAN: Not now. It doesn't; there is no precedence before this business. Papers to be laid on the Table.

THE MINISTER OF STEEL AND MINES WITH ADDITIONAL CHARGE OF THE MINISTRY OF LAW AND JUSTICE (SHRI DINESH GOSWAMY): Madam, On behalf of SHRI ARIF MOHD. KHAN I lay on the Table, under clause (1) of article 151 of the Constitution, a copy (in English and Hindi) of the Report of the Comptroller and Auditor General of India—Union Government

—No. 12. (Commercial) of 1989, relating to Pawan Hans Limited.

Notifications of the Ministry of Law and Justice [Placed in Library. See No. LT-848/90].

SHRI DINESH GOSWAMI: Madam, I also lay on the Table, under section 169 of the Representation of the People Act, 1951, a copy each (in English and Hindi) of the following Notifications of the Ministry of Law and Justice (Legislative Department):—

(i) S.O. No. 168(E) dated the 23rd February, 1990, publishing the Conduct of Elections (Amendment) Rules, 1990.

(ii) S.O. No. 335 (E) dated the 23rd April 1990, publishing the Conduct of Elections (Second Amendment) Rules, 1990 [Placed in Library. See No. LT-883/90 for (i) and (ii)].

Reports of the Comptroller and Auditor General of India and related papers

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): Madam I lay on the Table—

I. A copy each (in English and Hindi) of the following papers, under clause (1) of article 151 of the Constitution:—

(i) Report of the Comptroller and Auditor General of India for the year ended March 31, 1989 [(No. 3 of 1990)—Union Government (Delhi Administration) 1 [Placed in Library. See No. LT-876/90]

(ii) Report of the Comptroller and Auditor General of India for the year ended March 31, 1989 [(N. 8 of 1990)—Union Government (other Autonomous Bodies)]. [Placed in Library. See No. LT-877/90]

(iii) Appropriation Accounts (Civil) for the year 1988-89. [Placed in Library. *See* No. LT-879/90]

(iv) Finance Accounts of the Union Government for the year 1988-89. [Placed in Library. *See* No. LT-880/90].

(v) Report of the Comptroller and Auditor General of India for the year ended 31st March, 1989 [(No. 13 of 1990)—Union Government (Civil)] [Placed in Library. *See* No. LT-878/90]

Notifications of the Ministry of Finance

SHRI ANIL SHASTRI: Madam, I also lay on the Table a copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944:—

(i) G.S.R. No. 949(E) dated the 1st November, 1989¹, waiving payment of excise duty on blanks and shells, captively used in the manufacture of pipes and tubes during the period commencing on the 1st March, 1981 and ending with the 8th July, 1983 which had not been relieved as a result of practice generally prevalent.

(ii) G.S.R. No. 1045(E) dated the 12th December, 1989, rescinding notification No. 47/76-C.E. dated the 9th March, 1976.

(iii) G.S.R. No. 1073(E) dated the 29th December, 1989, amending notification No. 299/85-C.K. dated the 30th December, 1988, extending the concessional rate of duty on naphtha used as fuel by certain copper and power units, without any time limit.

(iv) G.S.R. No. 1047(E) dated the 29th December, 1989, amending notification No. 300/89-C.E. dated the 30th December, 1988 extending

the concessional rate of duty on naphtha used as fuel by certain copper and power units, without any time limit.

(v) G.S.R. No. 1(E) dated the 1st January, 1990, exempting specified goods manufactured by M/s. Bharat Earth Movers Limited from the whole of excise duty.

(vi) G.S.R. No. 70(E) dated the 9th February, 1990, amending notification No. 75/84-G.E. fully excepting natural gasolene liquified.

(vii) G.S.R. No. 81(E) dated the 16th February, 1990, amending notification No. 126/86-C.E. dated the 1st March, 1986.

(viii) G.S.R. No. 559(E) dated the 19th May, 1989, exempting excisable goods when brought to any gem and jewellery manufacturing unit set up in the Santa Cruz Electronics Export Processing Zone, Bombay (SEEPZ) from the factories of their manufacture or warehouses situated in any other place in India, for use by such unit in the SEEPZ, for the manufacture of gem and jewellery intended solely for export, from the whole of the duty of excise leviable thereon.

(ix) G.S.R. No. 560(E) dated the 19th May, 1989, exempting all excisable capital goods, components, raw materials, packing materials and consumable and spares when brought for use in the manufacture of jewellery meant for export, by a 100 per cent FJOU set up in the special Export Complex at Jhandewalan, New Delhi.

(x) Explanatory Memoranda (in English and Hindi) on the Notifications mentioned at (i) to (vi!) above. [Placed in Library. *See* No. LT-689/90 for (i) to (x)]

II. A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue) under